COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEL No. 173 of 2014 &
IA No. 283 of 2014

Dated : 24th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Abhijeet MADC Nagpur Energy Pvt. Ltd. ... Appellant(s)
Versus
Maharashtra Vidyut Development Co. Ltd. .... Respondent(s)
& Ors.

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Chinmay Agarwal
Mr. Harsh Makhija
Mr. Hemant Singh

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of the State Commission.

The learned Senior Counsel appearing for the Appellant submits that since the Respondent Nos. 3 to 8 were not the parties before the State Commission, notice need not be issued to them at this stage.

Therefore notice to be issued to the other Respondents returnable on 12.08.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on ***12.08.2014.***

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt